

(Sukhbir Paul Kaur)
Court Master
ITEM NO.37

(Indu Bala Kapur)
Court Master
COURT NO.8 SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl) No(s).1487/2012

(From the judgement and order dated 08/12/2011 in CRLP
No.1125/2010, of The HIGH COURT OF A.P AT HYDERABAD)

BAIRAM MURALIDHAR Petitioner(s)

VERSUS

STATE OF A.P. Respondent(s)

(With appln(s) for stay and office report)

Date: 21/04/2014 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SURINDER SINGH NIJJAR
HON'BLE MR. JUSTICE A.K. SIKRI

For Petitioner(s)
Mr. V.N. Raghupathy, Adv.

For Respondent(s)
Mr. D. Mahesh Babu, Adv.

UPON hearing counsel the Court made the following
O R D E R

In this matter, the respondent sought repeated adjournments to file the counter affidavit. Till date, no counter affidavit has been filed, although the matter has been repeatedly adjourned since 2nd August, 2013. This apart, notice was issued on 2nd March, 2012.

However, learned counsel appearing for the State prays for one last opportunity. The last opportunity is granted on payment of Rs.25,000/- as costs to the Supreme Court Legal Services Committee.

At this stage, learned counsel for the respondent states that Rs.25,000/- is too much. In that view of the

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matter, let the case be fixed for final disposal and no opportunity shall be given to the State for filing counter affidavit.

(Sukhbir Paul Kaur)
Court Master

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